

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO(S). 1192/2013

CENTRAL BUREAU OF INVESTIGATION

APPELLANT(S)

VERSUS

MASIHUDDIN AHMAD KHAN

RESPONDENT(S)

O R D E R

1. This Court has been informed that the respondent - Masihuiddin Ahmad Khan, who was convicted and sentenced for two years rigorous imprisonment by the Special Judge, Lucknow for the offences punishable under Sections 7 & 13(2) read with Section 13(1)(d) of the Prevention of Corruption Act which has been upheld by the High Court, has been passed away on 12.04.2021.
2. Consequently, the present appeal stands abated to that extent.
3. All pending applications stand disposed of.

.....J.
[SUDHANSHU DHULIA]

.....J.
[AHSANUDDIN AMANULLAH]

New Delhi;
November 29, 2024.

ITEM NO.42

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 1191/2013

MASIHUDDIN AHMAD KHAN

APPELLANT(S)

VERSUS

STATE THROUGH CBI

RESPONDENT(S)

WITH

Crl.A. No. 1192/2013 (II)

(IA No. 24895/2012 - STAY APPLICATION)

Date : 29-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Appellant(s) Mr. Arunabh Chowdhury, Sr. Adv.
Mr. Rahul Pratap, AOR
Ms. Barnali Chowdhury, Adv.
Mr. Karma Dorjee, Adv.

Mr. Mukesh Kumar Maroria, AOR

For Respondent(s) Mr. K M Nataraj, A.S.G. (NP)
Mr. Mukesh Kumar Maroria, AOR
Mr. Vatsal Joshi, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Ms. Priyanka Das, Adv.
Mr. Ishaan Sharma, Adv.
Mr. B K Satija, Adv.
Mr. Madhav Sinhal, Adv.

Mr. Arunabh Chowdhury, Sr. Adv.
Mr. Rahul Pratap, AOR
Ms. Barnali Chowdhury, Adv.
Mr. Karma Dorjee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

CRIMINAL APPEAL NO(S). 1191/2013

As the appellant has passed away on 12.04.2021 and to that extent the appeal stands abated, we have not heard the appeal on merits. Applications for substitution, for setting aside abatement

and for condonation of delay in setting aside the abatement (IA Nos.215240/2024, 215242 & 215243 of 2024) have been filed. Learned senior counsel for the appellant(s) seeks permission of this Court to withdraw these applications with a permission to file fresh application(s) with proper averments.

Permission is granted to file the said application(s) within four weeks.

List on 07.01.2025.

Criminal Appeal No. 1192/2013

The present appeal stands abated and disposed of in terms of the signed order, which is placed on the file.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)